

IN THE SUPREME COURT OF INDIA  
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO. 930 OF 2008

State of M.P. & Ors. .. Appellant(s)

Versus

Pankaj Saxena .. Respondent(s)

WITH

CIVIL APPEAL NO. 931/2008

CIVIL APPEAL NO. 932/2008

CIVIL APPEAL NO. 933/2008

CIVIL APPEAL NO. 934/2008

CIVIL APPEAL NO. 935/2008

CIVIL APPEAL NO. 936/2008

CIVIL APPEAL NO. 937/2008

CIVIL APPEAL NO. 938/2008

CIVIL APPEAL NO. 939/2008

CIVIL APPEAL NO. 940/2008

CIVIL APPEAL NO. 941/2008

CIVIL APPEAL NO. 942/2008

CIVIL APPEAL NO. 943/2008

CIVIL APPEAL NO. 767/2010

CIVIL APPEAL NO. 4675/2010

CIVIL APPEAL NO. 11897 of 2014

SPECIAL LEAVE PETITION (C) No. 11227/2010

SPECIAL LEAVE PETITION (C) No. 10070/2012

SPECIAL LEAVE PETITION (C) No. 32451/2013

SPECIAL LEAVE PETITION (C) No. 32509/2013

O R D E R

1. Delay condoned in special leave petitions/  
appeal(s), if any.

2. We have heard learned counsel for the  
parties to the *lis*.

3. Having gone through the records of the  
case, we are of considered opinion that the  
appeals and the special leave petitions, being  
devoid of any merit, are liable to be dismissed  
and, are dismissed accordingly.

.....CJI.  
[ H.L. DATTU ]

.....J.  
[ A.K. SIKRI ]

.....J.  
[ ARUN MISHRA ]

NEW DELHI,  
FEBRUARY 19, 2015.

IN THE SUPREME COURT OF INDIA  
CIVIL ORIGINAL JURISDICTION  
WRIT PETITION (C) NO. 4 OF 2008

Anwar Ullah & Ors. ..Petitioner(s)

Versus

State of M.P. & Ors. .. Respondent(s)

O R D E R

1. Learned counsel for the petitioners, on instructions, seeks leave of this Court to withdraw this petition with liberty to approach the High Court by filing appropriate writ petition for appropriate relief(s).

2. Permission sought for is granted.

3. The writ petition is disposed of as withdrawn with liberty to the petitioners to approach the High Court by filing appropriate writ petition for appropriate relief(s) within one month's time. If the writ petition is filed before the High Court within the stipulated

time, we request the High Court to decide the same on merits without reference to the period of limitation.

.....CJI.  
[ H.L. DATTU ]

.....J.  
[ A.K. SIKRI ]

.....J.  
[ ARUN MISHRA ]

NEW DELHI,  
FEBRUARY 19, 2015.

ITEM NO.3

COURT NO.1

SECTION IV

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Civil Appeal No. 930/2008

STATE OF M.P. & ORS.

Appellant(s)

VERSUS

PANKAJ SAXENA

Respondent(s)

(With appln. for permission to file addl. documents,  
intervention)

WITH

C.A. No. 931/2008

(With Interim Relief and Office Report)

C.A. No. 932/2008

(With Interim Relief and Office Report)

C.A. No. 933/2008

(With Interim Relief and Office Report)

C.A. No. 934/2008

(With Interim Relief and Office Report)

C.A. No. 935/2008

(With Office Report)

C.A. No. 936/2008

(With Office Report)

C.A. No. 937/2008

(With Office Report)

C.A. No. 938/2008

(With Office Report)

C.A. No. 939/2008

(With Office Report)

C.A. No. 940/2008

(With Office Report)

C.A. No. 941/2008

(With Office Report)

C.A. No. 942/2008

(With Office Report)

C.A. No. 943/2008  
(With Office Report)

C.A. No. 767/2010  
(With Office Report)

C.A. No. 4675/2010  
(With Office Report)

SLP(C) No. 11227/2010  
(With appln. for stay, Interim Relief and Office Report)

SLP(C) No. 10070/2012  
(With appln. for c/delay in filing SLP, exemption from filing  
O.T. and Interim Relief and Office Report)

SLP(C) No. 32451/2013  
(With Office Report)

SLP(C) No. 32509/2013  
(With Office Report)

C.A. No. 11897/2014  
(With appln. for c/delay in filing SLP and c/delay in refiling  
SLP)

W.P. NO. 4 of 2008

Date : 19/02/2015 These appeals/W.P./SLPs. were called on  
for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE A.K. SIKRI  
HON'BLE MR. JUSTICE ARUN MISHRA

For Appellant(s) Mr. Mishra Saurabh, Adv.  
Ms. Vanshaja Shukla, Adv.  
Mr. Ankit Kr. Lal, Adv.

Mr. C.D. Singh, Adv.

Mr. B.S. Banthia, Adv. (NP)

For Respondent(s) Mr. D.K. Thakur, Adv.  
Mr. Devendra Jha, Adv.  
Mr. J.P. Rinwa, Adv.  
Mr. Debasis Misra, Adv.

Mr. Dhirendra Singh Parmar, Adv.  
Ms. Abha R. Sharma, Adv.

Mr. Varun Thakur, Adv.  
Ms. Shardha Saran, Adv.  
Mr. Shiv Sagar Tiwari, Adv.  
Mr. Rajesh Tiwari, Adv.

Mr. Bimal Roy Jad, Adv.

Mr. Hiren Dasan, Adv.  
Mr. Harish Dasan, Adv.  
Mr. Avinash Singh, Adv.  
Mrs. Sarla Chandra, Adv.

Mr. Niraj Sharma, Adv.

Mr. Satish Kumar, Adv.  
Mr. Gunnam Venkateswara Rao, Adv.

Mr. Yash Pal Dhingra, Adv.

Mr. Anoop Kr. Srivastav, Adv.  
Mr. Rajiv Kumar Singh, Adv.  
Mr. Vipin Kumar Saxena, Adv.

Mohd. Fuzail Khan, Adv.  
Mr. Rajesh Prasad Singh, Adv.

For Applicant(s) Mr. Kunal Verma, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

Delay condoned in filing special leave petitions/appeal(s).

The appeals and the special leave petitions are dismissed in terms of the signed order.

The writ petition is disposed of as withdrawn in terms of the signed order.

[ Charanjeet Kaur ]  
Court Master

[ Vinod Kulvi ]  
Asstt. Registrar

[ Two Signed orders in Appeals/SLPs and WP are placed  
on the file ]